

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-112 (ND)/2012

In the matter of :

Rupak Gupta & Anr.

...PETITIONER

Vs.

Banaras House Pvt. Ltd

... RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

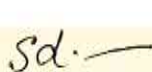
DEEPA KRISHAN
Hon'ble Member (Technical)


For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : : Mr. L.K. Bhushan, Advocate
Mr. Anirudh Arun Kumar, Advocate..
(for Res- 4(a) 4(F)
Ms. Gauri Rishi, Advocate

ORDER

At the request of the parties and since the matter is part heard, the matter may be placed before the Hon'ble Principal Bench on 08.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017